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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

ORIGINAL APPLICATION NO.738 OF 2006
ALLAHABAD THIS THE 20TH DAY OF JULY 2006.
HON'BLE MR. JUSTICE KHEM KARAN, V.C.

Gyan Devi w/o late Ram Nath, Aged about 46 years, Trackman Under the Senior Section Engineer (P. Way)/North Central Railway, Allahabad.

...... Applicant.

(By Advocate : Sri S.S. Sharma)
Versus.

- 1. Union of India through
 The General Manager,
 North Central Railway,
 Headquarters Office,
 ALLAHABAD.
- The Divisional Railway Manager, North Central Railway, DRM Office, ALLAHABAD.
- 3. The Senior Divisional Engineer-1,
 North Central Railway, DRM Office,
 Allahabad.

ORDER

Heard Sri S.S. Sharma counsel for the applicant on this O.A.

- 2. The applicant had earlier filed one O.A. No.1229 of 2000, which was finally disposed of vide order dated 18.12.2002. She filed a Review Application No.43/03, which was decided vide order dated 4.8.2004 wherein a direction was given to the fact that in case the applicant moved any application within a period of one month regarding the rate of family pension, the Authority concerned would dispose of the same within a period of 3 months.
- 3. The grievance of the applicant is that though she gave an application on 4.1.2005 but the Authority concerned passed an order before that on 28.12.2004 saying that since no application had been given pursuant to the direction of the Tribunal, A the matter was closed. The learned counsel

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has submitted that applicant is an illiterate village lady and she could not manage to move application within a time allotted by this Tribunal and proper course to the Authority concerned, was to pass order on the application given in January 2005. This is a matter where this Tribunal has not to decide any point of fact or law and therefore, it appears that there is no point to call for reply. It will be sufficient if this O.A is disposed of with a direction to the respondent No.2 to consider and dispose of application dated 4.1.2005 (Copy of which is Annexure A-2) within a period of two months from the date a certified copy of this order together copy of the said application is produced before him.

3. Accordingly, the O.A. is disposed of in terms of above direction.

No costs.

Vice-Chairman

Manish/-